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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 8th April 1938.

No. 1515—La.-50-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kusalapalli village, Chatrapur taluk, Ganjam district, is needed for a public purpose, to wit, laying a road to Hujilicut, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Revenue Divisional Officer, Chatrapur and his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the

said Revenue Divisional Officer to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Chatrapur.

Village—Kusalapalli.

Description.	Name of occupier or owner.	Boundaries.				Extent.	
		North.	East.	South.	West.		
1	2	3	4	5	6	7	8
Inam Wet ...	Lakshmi Narayana Panda and Ramachandra Panda.	Lands of Narayana Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Village no. 02 Jauuni.	0'22	Arable.
Ditto ...	Narayana Panda ...	Lands of Bhuboni Panda.	Lands of Narayana Panda.	Ditto ...	Ditto ...	0'17	Do.
Ditto ...	Bhuboni Panda ...	Ditto ...	Lands of Bhuboni Panda.	Lands of Narayana Panda.	Ditto ...	0'13	Do.
Ditto ...	Ditto ...	Ditto ...	Lands of Narayana Panda.	Ditto ...	Lands of Bhuboni Panda.	0'10	Do.
Ditto ...	Narayana Panda ...	Ditto ...	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Bhuboni Panda and Narayana Panda.	0'21	Do.
Ditto ...	Lakshminarayana Panda and Radha Charan Panda.	Lands of Narayana Panda.	Ditto ...	Lands of Lakshminarayana Panda, Radha Charan Panda and Baisimo Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	0'60	Do.
Ditto ...	Baisimo Panda ...	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Baisimo Panda.	Lands of Baisimo Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	0'02	Do.
Ditto ...	Ditto ...	Ditto ...	Lands of Nyapati Rangamma and Venkamma.	Ditto ...	Lands of Baisimo Panda.	0'18	Do.
Ditto ...	Ditto ...	Lands of Baisimo Panda.	Lands of (1) Mongalo Sabatho and (2) Lakshminarayana Panda, (3) Radhacharan Panda.	Lands of Baisimo Panda and Mongalo Sabatho.	Lands of Nyapati Rangamma and Lakshmi Narayana Panda.	0'10	Do.
Ditto ...	Ditto ...	Ditto ...	Lands of Mongalo Sabatho.	Lands of Baisimo Panda.	Lands of Nyapati Rangamma and Venkamma.	0'02	Do.
Ditto ...	Mongalo Sabatho ...	Ditto ...	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Mongalo Sabatho.	Lands of Baisimo Panda.	0'13	Do.
Ditto ...	Lands of Lakshminarayana Panda and Radhacharan Panda.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Batto Sabatho and Madan Sabatho.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Baisimo Panda and Mongalo Sabatho.	0'23	Do.
Ditto ...	Batto Sabatho and Madan Sabatho.	Lands of Batto Sabatho and Madan Sabatho.	Gorji ...	Lands of Batto Sabatho, Mongalo Sabatho, Madava Sasamal and Madan Sabatho.	Lands of Lakshminarayana Panda and Radha Charan Panda.	0'91	Do.
Ditto ...	Mangalo Sabatho ...	Ditto ...	Lands of Batta Sabatho and Madan Sabatho.	Lands of Mangalo Sabatho.	Lands of Batto Sabatho and Madan Sabatho.	0'02	Do.
Ditto ...	Madhava Sasamalo ...	Ditto ...	Gorji ...	Lands of Madhava Sasamalo.	Lands of Madan Sabatho and Batta Sabatho.	0'01	Do.
Ditto ...	Sri Sankata Tarini ...	Village site ...	Lands of Srimati Pandiani.	Lands of Sri Sankata Tarini.	Gorji ...	0'14	Do.
Ditto ...	Srimati Pandiani ...	Lands of Srimati Pandiani.	Lands of Jogi Sasamalo.	Lands of Srimati Pandiani.	Lands of Sri Sankata Tarini and village site.	0'53	Do.
Ditto ...	Jogi Sasamalo ...	Lands of Jogi Sasamalo.	Lands of Agadu Pandiani.	Lands of Jogi Sasamalo.	Lands of Srimati Pandiani.	0'15	Do.
Ditto ...	Ogadhu Pandiani ...	Lands of Ogadhu Pandiani.	No. 74 Pinchohi village.	Lands of Ogadhu Pandiani.	Lands of Jogi Sasamalo.	0'17	Do.
Ditto ...	Nyapati Rangamma and Venkamma.	Lands of Lakshminarayana Panda and Radha Charan Panda.	Lands of Baisimo Panda.	Lands of Nyapati Rangamma and Venkamma.	Lands of Baisimo Panda.	0'07	Do.
Ditto ...	Lakshminarayana Panda and Radha Charan Panda.	Ditto ...	Lands of Baisimo Panda.	Lands of Baisimo Panda and Nyapati Rangamma and Venkamma.	Lands of Lakshminarayana Panda and Radha Charan Panda.	0'31	Do.
Total ...						4'44	

The 8th April 1938.

No. 1516—La-49-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the expense of the Sambalpur District Council, for a public purpose, viz., for constructing approaches of the causeway over Ghuntijoro on the Sambalpur-Bilaspur road, in the village of Mura, police-station Mura, tahsil Sadr, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.57 acres with a length of 1,610 feet and breadth of 80 feet of standard measurement, consisting of plot nos. 1729/1 (0.03), 1732/1 (0.03), 1731/1 (0.04), 1735/1 (0.17), 1760/1 (0.86), 1759/1 (0.17), 1758/1 (0.05), 1757/1 (0.03), 1762/1 (0.06) and 1744/1 (0.13)=total area 1.57 acres, bounded on the—

North—By plot nos. 1757, 1758, 1759, 1760, 1744, 1735, 1736, 1734, 1732, 1731, 1729 and 1727,

East—By plot nos. 1801 (District Council Road) and 1726,

South—By plot nos. 1762, 1761, 1744/2, 1760/2, 1801/1 and 1808,

West—By plot no. 1762 and District Council Road, is likely to be required within the aforesaid village of Mura.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 15th May 1938, before the Deputy Commissioner of Sambalpur, will be considered.

The 9th April 1938.

No. 1529—La-51-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Ganjam village, Chatrapur taluk, Ganjam district, is needed for a public purpose, to wit, to construct a diversion road in 657/1 mile of Trunk road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor hereby authorizes the Revenue Divisional Officer, Chatrapur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor of Orissa appoints the said Revenue Divisional Officer to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.
Taluk—Chatrapur.
Village—Ganjam.

Description of land, wet or dry, inam or poramboke with survey or painash number.	Boundaries.	Name of owners and enjoyers.	Extent.
1	2	3	4
Part of 343, Government rain-fed.	North—S. no. 340 ... East—S. no. 343/Part. South—S. no. 344/Trunk road. West—S. no. 343 and 340 Part.	Padmanabha Mahapatro of Ganjam.	0.65 Arable.
Part of 340, Government dry.	North—S. no. 337 ... East—S. no. 335 (Trunk road). South—S. no. 343. West—S. no. 340/Part	Ditto ...	0.08 Arable.
Part of 340, Government dry.	North—S. no. 340/Part ... East—S. no. 343. South—S. no. 343. West—S. no. 340/Part.	Ditto ...	0.02 Arable.
Part of 337, Government rain-fed.	North—S. no. 336 ... East—S. no. 335 (Trunk road). South—S. no. 340 and 337 Part. West—S. no. 337/Part.	Ditto ...	0.17 Arable.
Part of 336, Government dry.	North—S. no. 336/Part ... East—S. no. 335/Trunk road. South—S. no. 337. West—S. no. 336/Part.	Khandesh Pallai ...	0.01 Arable.
			0.23

The 12th April 1938.

No. 1583-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 790—II-T-1-R., dated the 24th January 1931 of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demands Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Kanika Estate in the district of Balasore from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Chaudbali of Bhadrak subdivision in the district of Balasore.

The 12th April 1938.

No. 1584-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 787—II-T-1-R., dated the 24th January 1931, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Kanika Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Aul and Pattamundai of Kendrapara subdivision in the district of Cuttack.

The 12th April 1938.

No. 1585-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 12976—II-T-68-R., dated the 25th November 1932, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Darpan Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Aul in the district of Cuttack.

The 12th April 1938.

No. 1586-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified

in Bihar and Orissa notification no. 12978—II-T-68-R., dated the 25th November 1932, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demands Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Darpan Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thanas of Tirtol Cuttack Sadr, Jagatsingpur and Erasama in the district of Cuttack.

The 12th April 1938.

No. 1587-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance, notified in Bihar and Orissa notification no. 12979—II-T-68-R., dated the 25th November 1932, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Darpan Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Dharamsala of Jajpur subdivision in the district of Cuttack.

The 12th April 1938.

No. 1588-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 5693—II-T-5/32-R., dated the 15th June 1932, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Aul Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Aul, Pattamundai, and Kendrapara in the district of Cuttack.

The 12th April 1938.

No. 1589-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 5695—II-T-5/32-R., dated the 15th June 1932, of the application of the summary procedure for the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due

and which might become due to the Aul Estate in the district of Cuttack from the tenants who pay rents in cash for lands situate in the villages named in the Schedule in the aforesaid notification lying within the jurisdiction of thana Jajpur in the district of Cuttack.

The 12th April 1938.

No. 1590-R.—In exercise of the powers conferred by sub-section (2) of section 211 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to withdraw the allowance notified in Bihar and Orissa notification no. 5697—11 T-5/32-R., dated the 15th June 1932, of the application of the summary procedure for

the recovery of rents under the Bihar and Orissa Public Demand Recovery Act, 1914 (Bihar and Orissa Act IV of 1914), to the recovery of arrears of rent which were due and which might become due to the Aul Estate in the district of Cuttack from the tenants who pay rents in cash for lands situated in the villages named in the schedule in the aforesaid notification lying within the jurisdiction of thana Tirtole in the district of Cuttack.

By order of the Governor,

E. R. WOOD,

Chief Secretary to Government.